

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.3543/2016

New Delhi this the 12<sup>th</sup> day of January, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. R.S. Rautela,  
Director-Professor, Aged 54 years  
Department of Anaesthesiology,  
Guru Tegh Hospital,  
Dilshad Garden, New Delhi-110095.  
R/o E-10, E-Type Quarters, GTB Hospital Campus,  
Dilshad Garden, Delhi-110095.

-Applicant

(By Advocate: Ms. Jyoti Singh, Sr. Counsel with  
Mr. Manjeet Singh Reen)

**Versus**

1. Government of NCT Delhi,  
Through its Principal Secretary,  
Department of Health and  
Family Welfare, 9<sup>th</sup> Level,  
Delhi Secretariat, I.P. Estate,  
New Delhi-110002.
2. Union of India  
Through its Secretary  
Ministry of Health and Family Welfare  
Nirman Bhawan,  
New Delhi-110011.
3. Under Secretary  
Ministry of Health and Family Welfare,  
Government of India,  
Nirman Bhawan,  
New Delhi-110011.
4. Director/Medical Superintendent,  
Guru Teg Bahadur Hospital,  
Dilshad Garden, New Delhi-110095.

-Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat,  
Shri Rajeev Kumar and Shri Subhash Gosai)

(O.A. No.3543/2016)

(2)

**O R D E R (Oral)**

**By Mr. Justice Permod Kohli:-**

Shri Rajeev Kumar, learned counsel for respondents produced a copy of order dated 11.01.2017 issued by the Ministry of Health & Family Welfare whereby the impugned order dated 05.10.2016 has been withdrawn.

2. In this view of the matter, this OA is rendered infructuous. Disposed of as such.

*(Nita Chowdhury)*  
**Member (A)**

*(Permod Kohli)*  
**Chairman**

/kdr/